

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No. 2368/2022

(Arising out of impugned final judgment and order dated 07-01-2022 in CRLMC No. 6574/2014 passed by the High Court of Kerala at Ernakulam)

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Petitioner(s)

VERSUS

P. GOPALANKUTTY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.36599/2022-FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.36600/2022-FOR EXEMPTION FROM FILING O.T.)

Date : 25-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Abhilash M.R., Adv.
Ms. T. Archana, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the petitioner and on perusal of the record, we do not find any reason to entertain this petition under Article 136 of the Constitution of India.

The petition seeking special leave to appeal is, accordingly, dismissed.

All pending applications stand disposed of.

(SHRADDHA MISHRA)
SENIOR PERSONAL ASSISTANT

(RANJANA SHAILEY)
COURT MASTER (NSH)